

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application Nos. 140/06, 141/06, 142/06 & 146/06

This, the 1<sup>st</sup> day of September, 2008

Hon'ble Mr. Shankar Raju, Member (J)  
Hon'ble Smt. Veena Chhotray, Member (A)

**OA No. 140/2006**

Harish Kumar, aged about 39 years,  
S/o Shri Satya Pal,  
R/o Village & Post Kaithwadi,  
Tehsil & District Meertu

-Applicant.

**OA No. 141/2006**

Nirbhay Singh, aged about 38 years,  
S/o Shri Kunwar Satya Deo Singh,  
R/o House No. 993/5, Post &  
Tehsil nahana, District Sirmour  
Himachal Pradesh

**OA 142/2006**

Manoj Keshav, aged about 37 years,  
S/o Shri Mansa Ram Keshav,  
R/o Village & Post Sarah  
District Kangra (Himachal Pradesh)

**OA NO. 146/2006**

Raman Tyagi, aged about 30 years,  
S/o Shri VP Tyagi,  
R/o Bhardiya Post Girigapuri  
District Bahraich

(By Advocate: Shri D.K. Upadhyay in all the above OAs.)

-VERSUS-

1. Union of India through Secretary,  
Department of Home, Ministry of Home Affairs,  
New Delhi.
2. Director General,  
Special Service Bureau,  
East Block-V, R.K. Puram,  
New Delhi-110066
3. Inspector General,  
Special Service Bureau,  
Frontier Headquarters, 11<sup>th</sup> Floor,  
Kendriya Bhawan, Aliganj, Lucknow
4. Deputy Inspector General,  
Special Service Bureau,  
Sector Headquarters, Building of

Smt. Chandra Singh,  
Near Hujurpur Bus Stand, bahraich

-Respondents.

(By Advocates: Shri S.P. Singh in OA No. 140/06 and 141/06  
Shri Rajinder Singh in OA No. 142/06 and 146/06

C R D E R (Oral)

**Shri Shanker Raju, Member (J):**

As the OAs are founded on the common facts are disposed of by this common order.

2. Non-deputation when assailed through representation, claim was rejected. Applicants thereafter have never made any further request for being sent on deputation. It appears that the applicants are not interested to peruse their remedy. As none has been appearing for the last number of dates on behalf of the applicants, accordingly, OAs are dismissed in default for non-prosecution and also the cause of action has rendered in fructuous. Copy of the order be kept in each files. No costs.

*Set*  
Member (A)

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*Copy*

*Set*  
Member (J)

*3-9-2006*

*Set*  
Member (A)